

[Mr. Chairman]

think that they cannot exercise their right to vote intelligently. If the hon. Member wants, I can put it to the vote of the House at some other time, at least so far as this motion is concerned.

Shrimati Renu Chakravarty: I would request you to do so because I really think it would be much more reasonable for the simple reason that we have not heard Shri Altekar as to why they have categorised this in "B". I am sure many of the Members, just because it is coming from us, will say "No" without going into its merits.

Mr. Chairman: We are not going to hear Shri Altekar now. The Report has already been presented, and the House has accepted the Report and is committed to it. Now, it is the House that can change the decision, if it wants.

I am not disposed to take the vote now in view of Shri Punnoose's objection that the House does not remember what the Bill is about. Therefore, I adjourn discussion on the Report and the motion to the next Session.

INDIAN PENAL CODE (AMENDMENT) BILL
(Amendment of Section 497)

Shri Dabhi (Kaira North): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri Dabhi: I introduce the Bill.

INDIAN CONVERTS (REGULATION AND REGISTRATION) BILL

Shri Jethalal Joshi (Madhya Saurashtra): I beg to move for leave to introduce a Bill to regulate conversion and to provide for registration and licensing of persons aiding any person to become a convert.

Shri Pocker Saheb (Malappuram): I beg to oppose this motion.

Mr. Chairman: Let me place the motion before the House.

Motion moved:

"That leave be granted to introduce a Bill to regulate conversion and to provide for registration and licensing of persons aiding any person to become a convert."

Shri Pocker Saheb: I would like to know whether the mover of the motion has to make a statement first or whether I have to give my grounds for opposition. Under the Rules, the mover has to make a statement first, and then I have to give my objection.

Mr. Chairman: Which Rule? Will the hon. Member kindly quote the Rule?

Shri Pocker Saheb: It is Rule 89, which reads:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question."

Mr. Chairman: Before the hon. Member proceeds with his objection, I would like to know whether he is objecting to leave being granted under the proviso to Rule 89, that is, in respect of the legislative competence of the House, or for some other reason.

Shri Pocker Saheb: It is under the proviso that I am putting it mainly.

Mr. Chairman: So, the objection is raised on the proviso?

Shri Pocker Saheb: Yes. It is opposed to the fundamental rights declared by article 25 of the Constitution.

Mr. Chairman: I will just ask the hon. Member who seeks to introduce